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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....
NEW DELHI, THE 22nd JULY, 1981.

NOTIFICATION
INCOME TAX

No.4127(F.No.398/22/81-ITCC): In pursuance of sub-clause(iii) of Clause(44) of section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri S.P.GHOSH ROY, being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri S.P.GHOSH ROY takes over charge as Tax Recovery Officer.

Sd/-
(H. VENKATARAMAN)
DIRECTOR: GOVERNMENT OF INDIA.

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AUTHORISED FOR ISSUE

S.P. Ghosh Roy
(D.B. JAIPKA) 24/8/81
ASSISTANT DIRECTOR OF INSPECTION(ES&P).

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Compared by S.R.T.

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